

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 195 of 2013

Dated : 23rd September, 2013

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member**

In the matter of:

Arun Kumar Datta

....Appellant(s)

Versus

Delhi Electricity Regulatory Commission & Anr.

...Respondent(s)

Counsel for the Appellant (s): Ms. Swapna Seshadri, Amicus Curiae
Mr. Arun Kumar Datta (Appellant)

Counsel for the Respondent(s): Mr. Pradeep Misra &
Mr. Shashank Pandit for R.1

ORDER

In view of the difficulty experienced by the Appellant to incur expenditure for complying with the Order of issuing public notice, the first course of action is permitted as suggested in the Memo filed by the learned counsel for the Appellant. Accordingly, the notice of the Appeal be posted on the website of the State Commission.

The learned counsel for the Respondent No.1 is directed to file the reply on or before 24.09.2013 after serving copy on the other side.

Issue fresh notice to the Respondent No.2. Dasti service is permitted.

Post the matter on **28.10.2013.**

**(V.J. Talwar)
Technical Member**

**(Justice M. Karpaga Vinayagam)
Chairperson**

Ts/vs